

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(25)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/663/(IB)/2017
NAME OF THE PETITIONER(S) : LLOYD INSULATIONS INDIA LTD
NAME OF THE RESPONDENT(S) : TRIVITRON HEALTHCARE PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	B. Dhanaaraj	u ~ m	B. Dhanaaraj
2)	Sudhakar Kumar	for Corporate Debtor	

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that he has brought one cheque as the balance payment to be made to the Applicant. However, Counsel for the Petitioner submitted that as per the invoices 24% interest is to be charged for delayed payments from the Corporate Debtor. Counsel for the Corporate Debtor submitted that he does not have any instruction in relation to the interest claimed and prayed for time to seek instruction from his client. At request, time is enlarged. Put up on **20.12.2017 at 10.30 A.M.**

ghk

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MEMBER (JUDICIAL)